

165 Messages from R S SRAVANA 23, 1896 (SAKA) Messages from R. S. 166
DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI) I beg to lay on the Table—

(1) A copy of the Central Silk Board (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No GSR 738 in Gazette of India dated the 13th July, 1974, under sub-section (3) of section 13 of the Central Silk Board Act, 1948 [Placed in Library See No LT 8186/74]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act 1956 —

(i) Review by the Government on the working of the National Small Industries Corporation Limited New Delhi for the year 1972-73

(ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon

[Placed in Library See No LT-8187/74]

MESSAGES FROM RAJYA SABHA

SECRETARY GENERAL Sir I have to report the following messages received from the Secretary-General of Rajya Sabha —

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 13th August, 1974 agreed without any amendment to the Coal Mines (Conservation and Development) Bill, 1974 which was passed by the Lok Sabha at its sitting held on the 22nd July, 1974"

(ii) In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 13th August, 1974, agreed without any amendment to the Maor Port Trusts (Amendment) Bill 1974, which was passed by the Lok Sabha at its sitting held on the 8th August 1974'

12 03 hrs

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE
REPORTED FIRING BY POLICE ON YOUTH CONGRESS WORKERS AT BULSAR STATION IN GUJARAT

MR SPEAKER Shri Madhu Dandavate

SHRI VAYALAR RAVI (Chirayinkil) On a point of order

MR SPEAKER It is not the practice to raise a point of order during discussion of Call-Attention motion

SHRI VAYALAR RAVI In this House there is a precedent when calling attention notice was even withdrawn. My submission is that this is a very serious matter

MR SPEAKER I will not allow such precedents to be set.

MR. SPEAKER I will not allow such precedents to be set. In between the business of the House, you suddenly get up and say "point of order" Not at all.

A member who speaks from the gangway is not speaking at all. A member who speaks without being called is not considered as speaking. I call Mr Dandavate

PROF MADHU DANDAVATE (Rajapur) Sir, I call the attention of the Minister of Home Affairs to the

following matter of urgent public importance and I request that he may make a statement thereon:

"The reported firing by police on Youth Congress workers at Bulsar station in Gujarat resulting in the death of one and injury to eight workers."

THE MINISTER OF HOME AFFAIRS (SHRI UMA SHANKAR DIKSHIT): Sir, according to preliminary reports received by the Government a party returning to Bombay by train after participating in the youth rally at Delhi arrived at Bulsar railway station in Gujarat at 11.20 A.M. on August 12, 1974. Soon after the train halted, there was a clash between a section of the passengers seeking refreshments and some hawkers and their associates on the railway platform in the course of which some stalls were reported to have been looted. Stones and soda water bottles were freely exchanged. The Sub-Inspector of Railway Police rushed to the platform with the police party to control the situation. When persuasive efforts and a lathi charge to disperse the riotous mob proved ineffective, the police resorted to firing 9 rounds were fired. One person by name Gajaman Saratre, aged about 30 years, died of bullet injuries and another person by name, Ram Chander Gallu Jadav, aged 35 years received a bullet injury on his chin. He is reported to be making satisfactory progress. 119 other persons including 14 policemen, received injuries and the passengers were allowed to resume their journey after necessary medical aid. Meanwhile, other local officers also came to the station with police reinforcement and controlled situation.

The train was detained under the orders of the District Magistrate for rendering medical aid to the injured and conducting inquiries. The train left Bulsar railway station at 3.10 P.M. escorted by contingent of State police

and reached Bombay without any further incident. Bulsar railway police have registered a case under sections 147/148/149/395/332/337 and 427 IPC for rioting, mischief and looting and investigation is in progress. A magisterial inquiry into the firing has been ordered by the District Magistrate Bulsar.

It has been brought to Government's notice that there had been other incidents involving commission of offences at a few other railway stations. Government intend to consult the concerned State Governments, whether they would agree to entrust the investigation of these criminal cases to a common agency which, in the circumstances of these cases, can only be the C.B.I.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Where is the statement? We have not got a copy.

MR. SPEAKER: Perhaps it is coming. The notice was given only yesterday. Do not try to bring in these matters.

PROF. MADHU DANDAVATE: I am surprised and rather shocked that even on such a serious episode the statement that is placed before the House by the hon. Minister is such a cursory statement that it does not give adequate information and even the information that has been furnished to the newspaper representatives and correspondents by the railway authorities by the Collector of Bulsar and by the Deputy Inspector General of Police, even that authentic information which has been released by the authorities authentically through the newspapers, even that....

SHRI VAYALAR RAVI: So, agree that it is authentic?

PROF. MADHU DANDAVATE: have also contacted our friends from Bulsar.

SHRI PILOO MODY (Godhra): Why is Shri Ravi feeling so guilty about it?

SHRI VAYALAR RAVI: You are having double standards. That is my point. This House is being made use of for maligning... (Interruptions).

PROF. MADHU DANDAVATE: I have got the authentic statement that has been made by the Western Railway authorities the Collector of Bulsar and the Deputy Inspector-General of Police. I am raising this issue because I want to know whether those statements are correct.

At the very outset, I want to point out to the hon. Minister that there are three major issues involved in this episode, namely, the behaviour of the police the trigger-happy police, the rowdy behaviour of the Youth Congress workers on their way back from the rally....

SHRI A. K. M. ISHAQUE (Basirbat) Sir, I rise on a point of order.

MR. SPEAKER: No point of order is allowed during the discussion on Calling Attention Motion.

If any points have been raised, the Minister will reply to them.

SHRI A. K. M. ISHAQUE: The hon. Member can only ask questions during the Calling Attention.

MR. SPEAKER: Please sit down. It is an accepted practice, and I have never allowed at any time any point of order being raised during the Calling Attention Notice. Why do you get up every time?

SHRI ATAL BIHARI VAJPAYEE (Gwallor): They are betraying their guilty conscience.

SHRI K. LAKKAPPA (Tumkur): Shri Madhu Limaye has raised points

of orders several times.... (Interruptions)

SHRI A. K. M. ISHAQUE: Sir, you have given a ruling that no point of order can be raised during the Question Hour. A calling Attention is raised in terms of rule 197. The rule is very clear. The Member can only ask questions. Now the hon. Member is not asking questions. He is making a statement.... (Interruptions).

MR. SPEAKER: I am not allowing any point of order.

I have allowed him to speak. You know the Business Advisory Committee decided that the person who comes first in the Call Attention list will take 5 to 7 minutes and, in that, he will confine himself to the relevant points for questions. He may frame a brief preface to the question. But he will not go beyond that question. This is the practice that we follow.

SHRI A. K. M. ISHAQUE: Kindly have a look at the relevant provision..

MR. SPEAKER: I have not allowed any point of order. I am there to judge. If anything comes which is not within the scope of the Call Attention, I will stop him. But I will not allow you to raise any point of order.

SHRI A. K. M. ISHAQUE: Sir it is your pleasure to either to allow it or not to allow it.... (Interruptions). ..

MR. SPEAKER: I am not prepared to listen to you. Have you had at any time the company of Mr. Jyotirmoy Bosu? Kindly avoid him. Don't catch infection from him.

SHRI JYOTIRMOY BOSU: One favour, Sir. If you only recommend Mr. Ishaque for Deputy Ministership, the House will be quiet. (Interruptions).

SHRI VAYALAR RAVI: The other day, you deleted certain words from the record.... (Interruptions).

PROF. MADHU DANDAVATE: Sir in deference to your wishes, I will modify my statement. The disciplined and nice behaviour of the Youth Congress workers while coming back from the rally to Bombay.... (Interruptions).

SHRI A. K. M. ISHAQUE: Sir, my only submission is that you may kindly have a look at the relevant provision. I will read out to you.... (Interruptions).

MR. SPEAKER: I am not allowing. May I request both of you, Mr. Ishaque and Mr. Lakkappa to please sit down? Will you kindly listen to the Speaker also?

SHRI K. LAKKAPPA: I always respect you.

MR. SPEAKER: Except that you sometimes don't obey me.

Mr. Dandavate, you please try to put your question in a non-controversial manner.

PROF. MADHU DANDAVATE: I will abide by the procedure you have prescribed.

The third aspect about which I would like to ask a question is regarding the discriminatory attitude of the railway authorities on the question of giving concession to the youth when they are travelling by railways. (Interruptions).

SHRI P. VENKATASUBBIAH (Nandyal): I want to seek a clarification. Please hear me for a minute.

MR. SPEAKER: You are a very mature person. It is understandable about those other members who are vigorous young firebrands.

SHRI RAJA KULKARNI (Bombay—North-East): The hon. Member must confine himself only to the incident.. (Interruptions).

PROF. MADHU DANDAVATE: Almost all the newspapers have reported

this. About 2,000 members of the Youth Congress were travelling from Bombay to Delhi.... (Interruptions). It has been reported extensively in all the newspapers that they were travelling without any payment and in addition a daily allowance of Rs. 20 was paid to them.... (Interruptions). On the contrary when the Antar Bhartiya Camp organised by a socialist youth organisation, R.S.D., Rashtriya Sewa Dal was held—and it was held for National Integration—and when railway concession was demanded, it was said that no non-student youth could be given railway concession. I have the letter of the Railway Minister in my possession. But now these youths of the Congress were given the concession. (Interruptions).

He has read out a written statement and from that statement it appears that the entire trouble started only on the journey back. But most of the newspaper correspondents and even the railway authorities have said that, when the representatives and youth workers were going to Delhi, many railway stalls were closed because they had apprehended danger and because those railway stalls were closed during their journey from Bombay to Delhi, many youth workers threatened that on their way back from Delhi they would take the revenge.... (Interruptions).

MR. SPEAKER: I will have to revise the rule about seating of members. All of you sitting in different seats have assembled together in this turbulent sector.

PROF. MADHU DANDAVATE: I want to know from the Home Minister....

SHRI A. K. M. ISHAQUE: Let him put the question.

PROF. MADHU DANDAVATE: I want to know from the Home Minister whether it is true that the Deputy

Inspector-General of Police, Gujarat Shri P. G. Newani, has told newsmen at Ahmedabad that it is not only an isolated incident at Bulsar...

(Interruptions)

...and a few towns in Gujarat. He has specifically informed the Press that they have indulged in rioting stone-throwing, soda-water bottle-throwing... (Interruptions) at Kota, Ratlam, Godhra Baroda, Surat etc. I would like to know whether in the afternoon an official of the BPCC office in Bombay was given full information on the phone and whether the President of the B.P.C.C. confirmed this.

My question is whether it is true—it is reported in the Press—that 600 Congressmen have been taken for interrogation and to investigate all the details. Is it correct?

Lastly newspapers have said....

SHRI K. LAKKAPPA: I rise on a point of order.

MR. SPEAKER: The other day when the name of Shri Vajpayee's Party was mentioned, it was said that the matter was sub judice and I ruled that the name of their party will not be mentioned. Now, when there is an inquiry and when the investigation is going on you are mentioning the names of other parties.

SHRI ATAL BIHARI VAJPAYEE: How can the names be avoided?

SHRI VAYALAR RAVI: The names should be deleted.

श्री अटल बिहारी वाजपेयी : यूथ कांग्रेस के बारे में सवाल है। उसका नाम लिए बिना कैसे सवाल किया जा सकता है।

MR. SPEAKER: You are not confining to the matter of the calling-attention you are going much beyond that.

SHRI PILOO MODY: In the name of national integration you cannot have youth rallies of goondas.

PROF. MADHU DANDAVATE: I would like to know from the Home Minister certain facts. The Collector of Bulsar had made a categorical statement and the press reports say that it was officially learnt that a search of haul of large quantity of foreign-made hard liquor, a huge quantity of high quality rice which is subject to restriction of inter-State movement and a large number of contraceptives...

(Interruptions)

I will finish within a minute.

As a nationalist, I would like to ask a question about the last aspect of this episode. It is reported in the entire press that these volunteers who were beaten have announced and declared that as they were subjected to atrocities and firing by the Police of Gujarat when they go back to Bombay, they will take revenge on the Gujaratis in Bombay. I would like to know whether this is correct... (Interruptions)

As an Indian I am more concerned about it.

SHRI VAYALAR RAVI: They are playing to the gallery.

SHRI UMA SHANKAR DIKSHIT: He has asked five or six questions. I am answering them one by one.

Firstly, he referred to newspaper reports. Different versions have appeared on various newspapers. I have made by statement and I have got information on which I rely which has been received from the Government of Gujarat and also through Government's intelligence agencies. Newspaper reports, whatever appear in the newspapers, are not necessarily either correct or incorrect. He also said about this that in these trains youths were allowed to travel without payment. That is incorrect. (Interruptions). He cannot contradict like this. The facts are there. I have received authentic information from the Railway Board.

श्री जनेश्वर मिश्र : आप **

SHRI UMA SHANKAR DIKSHIT :
It is totally unparliamentary and he should withdraw that word.

श्री जनेश्वर मिश्र : आप सरासर**)

मैं ने मांग की है कि मंत्री जी ने जो बयान दिया है वह सच नहीं है, इस पर एक संसदीय कमेटी बंटाई जाय।

MR. SPEAKER : It is absolutely unparliamentary. It will not come on record.

SHRI UMA SHANKAR DIKSHIT :
I have received authentic information. Let them not interrupt. Let them listen to me.

क्या जशब है तुमने नहीं, ना समझ मे कैसे आया ?

श्री जनेश्वर मिश्र : आप जो कुछ भी कहेंगे उसे सुनने के लिये हम यहां नहीं आये हैं। मैं आप को गलत साबित करना इसी हाउस में।

SHRI UMA SHANKAR DIKSHIT :
In regard to the first Youth Special, numbers of passengers were 988 and the fare collected was Rs. 78779. That is for both the journeys, that is, from Bombay to Delhi and back. In regard to the second Special, the number of passengers were 822 and fare collected Rs. 71,860.80. What they are saying has been based only on their imagination and not on facts. Then, the second allegation which he has made, on which he also framed his question—is this. He said that many stalls were closed on the journey from Bombay to Delhi. (Interruptions). That is not correct. I shall prove it. You are relying just on newspaper report.

Now, Sir, what happened was that on the onward journey from Bombay to Delhi stalls were open and at two

or three places, there was some exchange of words and so on. They complained that the quantity of food supplied was not adequate and quality was not proper. The number was very large. Therefore, on that day, disputes had happened at two or three places and on the return journey stalls were kept closed because news is believed to have been conveyed by the stallholders and hawkers that these boys who were coming would not pay properly and so on. (Interruptions). So some stalls were closed. Whatever it is, I am telling you the facts hitherto known. What is there to laugh at? If their sons and daughters are found in the same position, what will they do? Who is creating this atmosphere? You ask your leader Shri Jayaprakash Narayan. (Interruptions).

MR. SPEAKER : Order, please.

SHRI SHYAMNANDAN MISHRA (Begusarai): Sir I rise on a point of order.

MR. SPEAKER : I never allowed any points of order on either side.

SHRI SHYAMNANDAN MISHRA :
The hon. Minister referred to Shri Jayaprakash Narayan in this context. Can he refer to him?

MR. SPEAKER : I am not allowing any point of order.

SHRI SHYAMNANDAN MISHRA :
Why did you allow him to refer to Shri Jayaprakash Narayan?

SHRI UMA SHANKAR DIKSHIT :
The news is spread not only in Bihar but to other places also to carry on illegal activities for payment of taxes.

SHRI SHYAMNANDAN MISHRA :
You are allowing the hon. Minister to refer to a distinguished person like Shri Jayaprakash Narayan in such a derisive fashion. (Interruptions).

MR. SPEAKER : Order, please.

Expunged as ordered by the Chair.

श्री अटल बिहारी वाजपेयी: अध्यक्ष महोदय
इधर से जब बोल रहे थे तो आप यूथ कांग्रेस
का नाम भी लेने से रोक रहे थे, वह रैली कांग्रेस
ने आगनाइज की थी और आप हम को रोक
रहे थे कि यूथ कांग्रेस का नाम न लें और यूथ
मंत्री जयप्रकाश नारायण का नाम ले रहे हैं।
(व्यवधान) . . .

श्री उमा शंकर दीक्षित : विरोधी दलों
की तरफ से जो संघर्ष मितियाँ हैं उन के जो युवक
हैं उन को कहा गया है कि वे विधायकों से
बर्दस्तो हस्तोफा ले, शासन को ठप करें
(व्यवधान) . . .

MR. SPEAKER: I do not think he
said anything disparaging about Shri
Jayaprakash Narayan. If he had said
anything disparaging about Shri Jaya-
prakash Narayan, I shall see the re-
cord.

SHRI UMA SHANKAR DIKSHIT:
Sir, so far as the question asked is
concerned, that I should deny or
confirm whether 600 Congressmen
were taken for interrogation, well, he
cannot say they were all Congress-
men. It was a rally of the youth. It
was organised by the Youth Congress.
It was a rally of the youths from all
over the country. Therefore, nobody
has claimed all the people, whatever
their number, who attended were
necessarily Congressmen. (Interrup-
tions). . .

We have information that there
was some infiltration of persons who
insisted on entering, some of whom
had not paid the necessary amount
but they were allowed. I do not
want to give more details until it is
confirmed, but there is a report that
there was infiltration of persons.
(Interruptions).

The next question that the hon.
Member has asked is whether there
were liquor bottles. There were
bottles but no liquor. (Interrup-
tions).

It is a common practice that passen-
gers carry drinking water in these
bottles. They were empty bottles
and nobody found any liquor any-
where.

It has been said that some vendors
were beaten at Bulsar. What hap-
pened was that the report sent
earlier had excited the hawkers and
some of the hawkers had come pre-
pared expecting that there would be
trouble. As soon as these boys went
out, a section of them really wanted
some refreshments, so very soon a
clash took place and then it went on
increasing because the number in-
creased on both sides. Then the
police was compelled to use lathi-
charge and resort to firing.

PROF. MADHU DANDAVATE: You
said all the bottles were empty.
Similarly, were the contraceptives
also empty?

अध्यक्ष महोदय : जिम चीज का किमी रु।
पना नहीं है कि हाँतो क्या है, उस के बारे में
क्यों झगड़ते हैं? आप तो सभी पानी पीने वाले हैं।

SHRI JYOTIRMOY BOSU (Dia-
mond Harbour): This is an incident
which, unfortunately highlights
something which should be a warning
to all of us. On the one hand we
find a trigger-happy police and on
the other hand misled, frustrated
youth forces led by fascist forces. It
has happened in many countries
where fascism had come.

This is the second youth special
carrying to my positive information
—it is not based on newspaper re-
ports—1500 passengers. I will analy-
se because I must respect his age. I
do not want to offend him. It so
happened in the last Session he had
to apologise three times in the House
telling things which were far from
truth. He has said that the number
of youths in the youth special was

800. A normal passenger train carries 17 to 20 bogies including first class and three-tier bogies. Therefore, there are two things which we can derive from his statement. Either the train was carrying 800 youths and other freight at concession rate or 700 passengers were travelling without ticket. The railways had given more bogies than the usual number. So, we want a clear and categorical reply from the Railway Minister as to how many special trains had been given for coming to Delhi and for returning from Delhi. Further, how much fare has been collected and under what tariff rate? (Interruptions)

श्री मधु लिमये (वांता) : अध्यक्ष महोदय मेरा व्यवस्था का प्रश्न है कि पर रवि 20 दफा खड़े हुये हैं और आप उन को बादलत रुक रहे हैं। जब हम किसी व्यवस्था के प्रश्न पर खड़े होते हैं तो आप रुकने नहीं हैं।

MR. SPEAKER: I will deal with him provided you also do not do the same

SHRI JYOTIRMOY BOSU: Sir, I have got confirmation—I do not speak on the basis of newspaper reports. My friends know from their heart of heart that these people took to looting, vandalism and took an aggressive role demanding free supply of food and beverages and many of them were drunk. I am not happy to say all this. Mr. Dikshit has correctly confessed that only empty bottles were found. What is the outcome? Bottles full of whisky were there.

श्री अटल बिहारी वाजपेयी : बोलते खाली बॉटलें, इस का मतलब है कि बोलते खाली की गई थीं।

श्री भागवत का बाबा (भायलपुर) : वे पानी की बोटलें थीं।

अध्यक्ष महोदय : आप तो सब कुछ जानते हैं, बोटलें कई तरह से खाली होती हैं। व जिसके बबल में है उस में मालम होता है।

SHRI JYOTIRMOY BOSU: Let us analyse the figures that have been given by various reliable sources, that 55 persons were injured in Bulsar alone. What are the figures? They are: Youth Congress: 5; RPF: 5; CRP: 5; and public and vendors: 40. Now, you should understand that those who take to aggression always suffer less injuries. That is the reason why I demand full compensation to all the vendors who have suffered.

MR. SPEAKER: Let him ask his question now.

SHRI JYOTIRMOY BOSU: They did the same thing in Ratlam, Godhra, Baroda, Surat, Katoj and Dahod. A few days ago, Congress youth sections looted stalls at Khopali on their return trip from Poona after attending the Prime Minister's meeting. During their onward journey to Delhi, they did the same thing in a number of places. About the search found, I do not want to elaborate. Besides smuggled rice and foreign brand liquor, they also carried things to meet the needs of their biological requirements. I do not want to go further into that. (Interruptions) We are all for biological necessities. I do not dispute it.

SHRI A. K. M. ISHAQUE: They did not copy him.

SHRI JYOTIRMOY BOSU: Exactly so when I go to a party rally. I do not carry the kit with me....

MR. SPEAKER: Let him ask his question.

SHRI JYOTIRMOY BOSU: How can I ask, Sir, when I am faced with so many interruptions?

In Surat also, they looted shops just outside the railway station.

Only the other day, in Punjab, at Rayya on the G.T. Road, they demanded food from a stall and the stall-keeper had no food to give, and the man was stabbed to death in the presence of so many people....

MR. SPEAKER: The call-attention is about one particular matter, but he is raising other matters. Let him not bring in other matters.

SHRI JYOTIRMOY BOSU: The Prime Minister has urged....

AN HON. MEMBER: Why is he bringing in the name of the Prime Minister every time? (*Interruptions*).

प्रत्यक्ष महोदय : नाम लेना कोई ग़नाह नहीं है।

SHRI ATAL BIHARI VAJPAYEE: He has accused Shri Jaya Prakash Narayan of creating a climate of violence.

MR. SPEAKER: I do not think he said anything about him. I do not think so.

SHRI UMA SHANKAR DIKSHIT: On a point of order. Why is he bringing in other matters which have nothing to do with this Call Attention?

SHRI JYOTIRMOY BOSU: All right, Sir. I am sorry. I shall now go back to Bulsar again.

The Prime Minister has urged the youth to help in solving the problems....

SHRI K. LAKKAPPA: The call-attention relates to the reported firing by police on Youth Congress workers at Bulsar station in Gujarat....

MR. SPEAKER: I have not called him. Let him not interrupt now.

SHRI JYOTIRMOY BOSU: I have been interrupted all the time. I would request them and I would beg of them not to interrupt.

They must tell us one thing. When the Prime Minister has urged the youth to help in solving the problems and fighting right reaction to pave the path of socialism, is this the method, to loot poor vendors and roadside tea-stalls? The youth cult served the cause of the ruling coterie in West Bengal, they have played havoc with police help and mushroom leaders have come up (*Interruptions*).

SHRI K. LAKKAPPA: Under the guise of a call attention motion, do you allow all sorts of things to be said (*Interruptions*).

MR. SPEAKER: Please sit down.

SHRI JYOTIRMOY BOSU: I thought Mr. Lakkappa and I were almost of the same age. But he has certainly climbed down into the youth ladder by hiding his horns (*Interruptions*).

MR. SPEAKER: He has also climbed down to your level now.

SHRI K. LAKKAPPA: He is going beyond the rules of procedure.

SHRI JYOTIRMOY BOSU: Mr. Lakkappa started as a PSP man, then he sat on the fence and now he is in the Congress. (*Interruptions*).

I am only saying that while the genuine needs of students are being met by lathis and bullets, as you have seen in Bihar, in Gujarat and in Assam. (*Interruptions*).

MR. SPEAKER: Ask your question.

SHRI JYOTIRMOY BOSU: I want to ask this question. Will Shri Dikshit kindly tell us what is the growth rate of the Nehru Brigade, the Indira Brigade and also the Land

Army commanded by Generals and Brigadiers. What is the object? Are you trying to have a Black Shirts movement in the country on fascist lines?

It is also known that they have spent a crore of rupees. We want to know where did the money come from because the taxpayers have a right to know. I only say this: beware, fascism is coming and the misled and frustrated youth will be used as a tool. Let us get replies to these questions. /

SHRI UMA SHANKAR DIKSHIT: The hon. Member Shri Jyotirmoy Bosu, has made a large number of allegations without indicating the slightest relevance to the question at issue. This will bear repetition of what I said earlier. The question is: the reported firing by police on Youth Congress workers at Bulsar station in Gujarat resulting in the death of one and injury to eight workers. Now in the long speech that he has inflicted on us, he has not said a word about this; he has said about what happened in Gaya, what happened in Maharashtra and elsewhere all over the places, in Punjab, Bengal and so on. How is all this relevant?

The only question he has asked is about the Nehru Brigade and Indira Brigade. That is more irrelevant than the other questions. I do not wish to answer such allegations.

MR. SPEAKER: Shri Limaye.

SHRI JYOTIRMOY BOSU: I asked definite questions about how many special trains came to Delhi, how many returned from Delhi, how many concessions were given, what was the tariff. Where is the answer to all these? (Interruptions).

जी इटल बिहार की बाजबेदी : प्रश्न
जी, यह कौन तय करेगा कि रेलवेन्ट है
या नहीं ?

MR. SPEAKER: The question was about Bulsar. About that, he has replied.

SHRI SHYAMNANDAN MISHRA: There are new questions.

MR. SPEAKER: They do not come in.

SHRI ATAL BIHARI VAJPAYEE: Whether a question is relevant or irrelevant, it is for the Chair to decide, not the hon. Home Minister.

MR. SPEAKER: About Bulsar he has given the information.

He says the other questions contain other matters.

He is responsible to reply so far as his Ministry is concerned. As Minister of Home Affairs, he has given information. If he has got information, I do not come in; he can give the information he likes.

13 hrs.

SHRI ATAL BIHARI VAJPAYEE: In that case the Railway Minister should have been asked to be present in the House.

SHRI SHYAMNANDAN MISHRA: It is for you to consider whether, when a Member puts some questions and they had been permitted by the Chair, those questions could be shrugged off contemptuously or, may I say, arrogantly by the Minister? The point is that when we put any question the hon. Minister who comes to reply here should equip himself with all the facts.... (Interruptions).

MR. SPEAKER: He can give information so far as firing at Bulsar station was concerned. I am not allowing any further interruptions or any more points of order on this, from this side or that side. Shri Limaye may now ask his question. So far as the questions relating to his department are concerned, information can be asked from the Home Minister; in respect of other Ministers, you can give notice and get information from them. You can address a ques-

tion to the Ministry concerned if you want any other information.

SHRI UMA SHANKAR DIKSHIT: The hon. Member, Mr. Bosu, did not put this question. After I had replied and sat down, he stood up again and asked some questions. Our friends forget this. If you want to know from which parts of the country people came by trains, how many trains were run, etc. I have no information. You can put a separate question to the Railway Minister or to me; I can give that information.

MR. SPEAKER: So much information which was asked for in this motion about firing in Bulsar he has given. For anything beyond that, you can address a separate question. I cannot ask him to give information of which to had no notice and about which he is not prepared.

SHRI JYOTIRMOY BOSU: Kindly ask him to collect the information and send it to the members later.

MR. SPEAKER: I have already said that if anything, beyond that is required, hon. Members should send specific questions. Shri Limaye.

श्री मधु लिमये : १) भगस्तर्क रैनी के बारे में इन लोगों का यह दावा रहा है कि उस में बहुत ज्यादा भीड़ थी। कुछ लोगों ने यह भी कहा है कि उस में तीन लाख लोग थाय थे.....

श्री के० पी० ड० नीकुरजन (बडागरा):
काइय लैरम

श्री कृष्ण चन्द्र पांडे (खेलाबाद):
पांच लाख ।

श्री मधु लिमये : बहुत अच्छा पांच लाख । दीक्षित जी ने कहा है कि यह सब कांग्रेसी नहीं थे इन में कुछ गुंडे भी चूते थे । मेरा पहला प्रश्न यह है कि क्या इन पांच लाख लोग में से चार लाख नब्बे हजार गुंडे, समाजद्रोही, स्मगलर आदि लोग थे ? मैं दीक्षित जी के प्रश्न के आधार पर पूछ रहा हूँ

श्री कृष्ण चन्द्र पांडे : मेरा प्वाइंट ऑन ऑर्डर है ।

श्री मधु लिमये : आपने पांच लाख कहा और मैंने मान लिया दीक्षितजी के प्रश्न के आधार पर मैं प्रश्न पूछ रहा हूँ अगर ये सब कांग्रेसी नहीं थे (इंटरमिन)

अध्यक्ष महोदय : कही आप लोगों के दिमाग में यह तो नहीं आ गया है कि यह पालिय मेंट नहीं है ।

श्री मधु लिमये : दीक्षित जी ने दो बातें अपने वक्तव्य में स्वीकार की हैं । एक तो उन्होंने यह कहा है कि सब कांग्रेसी नहीं थे और इनफिन्ट्रैटर भी आ गए थे । मैं पूछ रहा हूँ कि क्या चार लाख नब्बे हजार उन में गुंडे, समाजद्रोही, स्मगलर, आदि इनफिन्ट्रैट कर गए थे ?

इसी के साथ जुड़ा दूसरा सवाल है । इनकी बड़ी सदिच्छा है लेकिन उसके बावजूद, इनकी निगरानी के बावजूद भी क्या यह सही नहीं है कि अधिकांश जगहों में इंदिरा विंगेड और युव कांग्रेस में गुब्बे इनफिन्ट्रैट कर गए हैं और इन पर वे कब्जा किए हुए हैं ?

यह प्रश्न बलसर के बारे में पूछा गया था । स्वयं दीक्षित जी ने इसको व्यापक बनाया, इसके स्कोप को वाइडन किया है । उन्होंने कहा है

"It has been brought to Government's notice that there had been other incidents involving commission of offences at a few other railway stations. Government intend to consult the concerned State Governments, whether they would agree to entrust the investigation of these criminal cases to a common agency which, in the circumstances of these cases, can only be the C.B.I."

इसके बारे में मैं पूछना चाहता हूँ। यह जो जांच होगी क्या इस जांच में सभी पहलुओं पर विचार होगा जैसे आज ही सबेरे गुन्ने जोखपुर से सत्रे टेलीफोन पर समाचार मिला है कि राजस्थान से जो लोग आए थे, मैं यूप कांग्रेस की बात नहीं कर रहा हूँ, जो 4 लाख 50 हजार गुन्ने घम ग? वे उन भी बात कर रहा हूँ, ये जो इन्फिल्ट्रेट्स थे क्या उन्होंने कई बसों का इस्तेमाल कर के राजस्थान, पंजाब, हरियाणा, उत्तर प्रदेश से राजधानी में आने का काम किया और जिन बस वालों ने इन को चढ़ाने का और डोने का काम किया क्या यह बात सही है कि उनको स्पेशल परगिट दे कर टायर आदि दिए गए थे.... (व्यवधान) .. यह आप ने नहीं किया, आप बड़े शालीन और अच्छे लोग हैं। लेकिन कुछ जो गलती से गुन्ने घुस गए थे मैं उन्हीं की चर्चा कर रहा हूँ। मैं यूप कांग्रेस की न डरगण के बारे में, नेतृत्व के बारे में, एक भी बात नहीं कह रहा हूँ, मैं इन्फिल्ट्रेट्स की बात कर रहा हूँ। ये जो इन्फिल्ट्रेट्स इतनी बड़ी तादाद में बसों में चढ़ कर आए क्या इन को लाने वाले ट्रांसपोर्ट आपरेटर्स को गैर-कानूनी तरीके से टायर के लाइसेंस दिए गए थे? साथ-साथ इस की भी जांच होनी चाहिए, अगर वे सी बी आई का जांच करा रहे हैं, कि कितने लोगों ने टिकटलेस ट्रेवल किया?... (व्यवधान)... क्या टिकटलेस ट्रेवल बड़े पैमाने पर हुआ? क्या बसों का इस प्रकार दुरुपयोग हुआ? क्या सस्ते में सभी स्टेशनों पर स्टालों को लूटने का काम हुआ? क्या साथ-साथ रेल कर्मचारियों को जिन्होंने हिमाकत की गुन्नों से टिकट मांगने की, उनको भी पीटा गया जैसे रतनगढ़ में? वेने भी कैसे राजस्थान में हुए हैं? जहाँ कर्मचारियों को पीटा गया है?

मी बी आई की रपट आने के बाद

क्या सरकार इस पॉलियामेड की एक कमेटी के द्वारा इस मामले पर अन्तिम जांच कराने के लिए तैयार हो जायगी? क्यों कि सी बी आई के द्वारा केवल तथ्य आएंगे, उन का मूल्यांकन करना, असेसमेंट करना, वैल्यूएशन करना सी बी आई का काम नहीं है। तो क्या वे सारी जानकारी जो आएगी वह आप उस पॉलियामेड की कमेटी को दे देंगे और क्या पॉलियामेड की कमेटी का जो निर्णय होगा, दीक्षित जी उस कमेटी के निर्णय के सामने झुकने के लिए तैयार होंगे?

श्री उमा शंकर दीक्षित: माननीय सदस्य श्री मधु लिमये ने कई व्यापक प्रश्न पूछे हैं। कुछ तो उन्होंने इस अवसर का उपयोग किया है, मैं तो कहूँगा कि दुरुपयोग किया है कुछ छूटते बसने के लिये यूप कांग्रेस पर और कांग्रेस जनों पर। मैंने जब यह कहा कि कुछ भावमी इस में घुस आए थे तो आप कहते हैं कि पाँच लाख में—पहले तो मैंने हूँ नहीं कहा कि 5 लाख आए थे .. (व्यवधान)

श्री मधु लिमये इन्होंने कहा। मैं तो कम कह रहा था, इन लोगों ने कहा 5 लाख। .. (व्यवधान)

श्री उमाशंकर दीक्षित : मैं यह पूछ रहा हूँ, संसदीय प्रथा में कोई ऐसा भी नियम है कि कोई कहे कि बोड़े भावमी आए तो इन का मतलब 90 प्रतिशत हो गए वह बोड़ ग?

Your question should have some relation to the facts.

श्री मधु लिमये : बड़े पैमाने पर आए, वह आपने कहा है।

श्री उमाशंकर दीक्षित: आप बताइए कितने थे? उन के आँकड़े मत

हैं तो आप सही आकड़े दे दीजिए कि कितने गुण्डे थे ?

श्री उमा शंकर बीसित : देखिए, अगर आप गुण्डे कहना शुरू कर देंगे तो गुण्डे का जवाब तो गुण्डे ही होता है। यह तो बात आप को नहीं कहनी चाहिए। . . (व्यवधान) अगर आप कहते हैं कि कांग्रेस मैन गुण्डे हैं तो मैं कहूंगा कि दूसरे भी गुण्डे हैं (व्यवधान) अपने मित्र बाजपेयी जी से मैं इस तरह की भाषा की आशा नहीं रखता हूँ। जो प्रतिभा है देश में उस प्रतिभा को उन्हें बिगाड़ना नहीं चाहिए।

श्री अटल बिहारी बाजपेयी : अध्यक्ष महोदय, बड़ा ताज्जुब है, मैंने नहीं कहा कि कांग्रेस मैन गुण्डे हैं।

श्री उमा शंकर बीसित : आप ने कहा गुण्डे हैं।

श्री अटल बिहारी बाजपेयी : आप उन का जवाब देते हुए कह रहे थे कि पांच लाख में से इतने नहीं छोड़े से थे, तो मैंने कहा कि आप बता दीजिए कि कितने थे।

श्री उमाशंकर बीसित : हम ने तो गुण्डे की बात नहीं कही।

श्री अटल बिहारी बाजपेयी : आप ने इन्फिल्ट्रेटर्स की बात कही।

श्री उमाशंकर बीसित : जी हाँ।

श्री अटल बिहारी बाजपेयी : तो क्या इन्फिल्ट्रेटर्स भले आदमी थे ?

श्री उमाशंकर बीसित : भले नहीं थे . . (व्यवधान) . . ऐसे लोग थे जो खाने पीने पर लगड़ा करते हैं।

श्री माननीय सदस्य ने यह प्रश्न कोई बात जानने के लिए नहीं किया है। बाकी तो जब जांच होगी तो किस ने क्या कराबी श्री है उस का पता लग जायेगा। लेकिन जांच

में पहले आप हम से पूछिए कि किस में कितने आदमी भ्रष्ट थे, कितनों ने भ्रष्टा किया, कितनों ने बुरा किया तो यह बताना मेरे लिए संभव नहीं है और उचित भी नहीं है जांच के अवसर पर।

उन्होंने इन्दिरा त्रिगेड और नेहरू त्रिगेड की चर्चा की। अब बताइए कि इस का प्रश्न में क्या सम्बन्ध है ? (व्यवधान) वे बताए कि बलसार में रेलवे स्टेशन पर जो घटना हुई उस से नेहरू त्रिगेड और इन्दिरा त्रिगेड का सम्बन्ध कहा में जोड़ते हैं ? ऐसी लम्बी कल्पना की दोड़ लगाई कि यहाँ में वहाँ तक दोड़ गए। श्रीमान, मैं आप से कहता हूँ, यह कहा गया कि प्रश्न सन्दर्भ में है या नहीं है यह आप निश्चय करें, तो मैं आप से ही प्रार्थना करता हूँ कि इस का प्रस्ताव में सम्बन्ध क्या है ?

श्री मधु लिंगये : मैंने यह पूछा कि युव कांग्रेस में श्री इन्दिरा त्रिगेड में इन की सद-इच्छा के बावजूद कितने इन्फिल्ट्रेटर्स घुस गए। क्या दिल्ली रेली में ये नहीं घाये थे ?

श्री उमा शंकर बीसित : इस १। इस विषय से कोई सम्बन्ध नहीं है। यह मैं आप से आदरपूर्वक निवेदन करूंगा।

इन्होंने यह भी कहा है कि बमों में राज-स्थान से कुछ लोग आए। हमें उस घटना का पता नहीं है क्योंकि हम ने जो रेल दिल्ली से गई बलसार हो कर उस के सम्बन्ध में पता किया है, जांच उसकी अभी होगी। हम जांच से भावते नहीं हैं। जांच कराएँगे, और कोई नया ऐसा नहीं है, जो हमें मालूम हुआ हो और हमनें सब के सामने न रखा हो। लेकिन बसों के बारे में क्या हुआ, और राजस्थान में क्या हुआ ? उस को तो हम बताने में असमर्थ हैं और मैं

[श्री उमाशंकर दीक्षित]

यह मानता हूँ कि इस सन्दर्भ में यह आता भी नहीं है।

अन्त में उन्होंने यह कहा कि पॉलिसिट की कमेटी बननी चाहिए। इस विषय में अगर दल के हिसाब से विचार होना है तो आप कहते हैं कि कांग्रेस के लोग हैं, तो इतनी बड़ी चिन्ता आप को क्यों हो रही है? और अगर यह है कि हाकर्स और पुलिस की ओर से आप ज्यादा चिन्तित हो रहे हैं तो उस की तो हम जांच करा ही रहे हैं। जगह जगह हम ने मुकदमे कायम किए हैं। उस सम्बन्ध में उन को ज्यादा चिन्ता करने की जरूरत नहीं है। हम पूरी तरह से, मजबूती से जांच कराएंगे।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, अगर 9 अगस्त को आप यूथ रेली के संबंध में मेरे कामरोबो प्रस्ताव को पेश करने की इजाजत दे दें, चर्चा हो जाती तो तथ्य सदन के सामने आ जाते और शायद जो दुष्घटना बलसार में हुई है उस को टाला जा सकता था और जो जान गई है उस को बचाया जा सकता था। 8 तारीख को जो प्रदर्शनकारी रैली में भाग लेने के लिये आए उन्होंने अनेक स्थानों पर रेलवे स्टेशनों पर लूट मार की। (व्यवधान) मेरे पास तार मौजूद है। भोपाल, विदिशा, गजवास, बीना, झांसी इन स्टेशनों पर खाना कम होने की वजह से या खाने का दाम देने से इंकार करने की वजह से अगठे हुए, स्टाल लूटे गये। उस की खबरे समाचार पत्रों में छपी हैं, हम लोगों के पास तार आये हैं। राया की घटना भी 8 तारीख की है। गृह मंत्री महोदय ने भी स्वीकार किया है कि कुछ घटानाई हुई। अगर 8 तारीख को जब प्रदर्शनकारी दिल्ली आ रहे थे तब कुछ घटनाएँ हो चुकी थी तो क्या यह सब नहीं है कि सरकार को चेतावनी मिल चुकी थी कि लौटते समय कुछ घटनाएँ हो सकती

हैं। फिर सरकार ने हर रेलवे स्टेशन पर पूरा इंतजाम क्यों नहीं किया?

श्री रामसहाय पांडे (राज्यदल गांव) : प्रदर्शन तो यहां पर भी हुआ है। यहां पर भी खाना चाहिए था, पानी चाहिए था, क्या यहां पर कोई झगडा हुआ?

अध्यक्ष महोदय : यह कैसी बात है, कभी कभी विभाग बिलकुल भटक जाता है।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, गृह मंत्री जी ने कहा है कि वे अखबारों में छपे समाचारों को न सहन करते हैं और न गलत कहते हैं। लेकिन क्या वे समाचारों में इस बात का भेद नहीं कर सकते—एक समाचार वे होते हैं जो संवाददाता भेजता है और दूसरे समाचार वे होते हैं जो राज्य के अधिकारी, पुलिस के अधिकारी, कलेक्टर, समाचार पत्रों के संवाददाताओं को देते हैं। बलसार की घटना के बारे में जो भी समाचार है, वे अधिकृत रूप से लिए गए हैं, जिन में कर्नल वटर शामिल हैं, गुजरात राज्य के डी० आई० जी पुलिस शामिल हैं। क्या गृह मंत्री महोदय उन के बयानों पर विश्वास करने को तैयार नहीं हैं या उन अफसरों को अपने बयान बदलने के लिए मजबूर किया जाएगा। उन अफसरों के नाम से जो कुछ अखबारों में छपा है, उन अफसरों ने उस का खण्डा नहीं किया है। मुझे अफसोस है—मैं यह नहीं कहूंगा कि गृह मंत्री झूठ बोलते हैं। मैं जानता हूँ कि झूठ एक असमंजस शब्द है। लेकिन मुझे खेद है कि तथ्यों को छिपाया गया है।

मेरे पास एक तार आया है—यह तार जिन सज्जन ने भेजा है वे पहले भारत सरकार की ओर से मोरारजी में हाई कमिश्नर थे। वे खाली गाड़ी से बम्बई आ रहे थे और बम्बई पहुंचने के बाद उन्होंने यह तार दिया है, कई अन्य

सदस्यों के पास भी यह तार आया है। मैं इसको पढ़ कर सुनाना चाहता हूँ :—

"Small example follows youth Congress rally. Yesterday Saturday over two hundred ticketless hoodlums slogan shouting waving party flags belated Youth Congress members invaded Bombay bound Frontier Mail New Delhi Station..." (Interruptions).

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, यह क्या हो रहा है ?

श्री कृष्ण चन्द्र बांडे : यह गलत तार है।

अध्यक्ष महोदय : आप जरा हर बात को सोच कर कहा करें, क्या यहाँ इस बात को कहने का कोई मौका है ? इन्होंने दो प्रश्न किए हैं—एक तो यह कि जो पत्रकार ये उन को ब्रीफ करने वाले वहाँ के आफिसरजें थे। दूसरे—यह जो तार है, वह एक एक्स हार्ड-कमिश्नर का तार है जो उसी गाड़ी में ट्रेवल कर रहे थे। ये उन के तार को पढ़ रहे हैं, इस से क्या हज़ है आप उन को पढ़ने दीजिए।

SHRI VAYALAR RAVI: It has already been contradicted by the President of the NSUI. It has come in the papers.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, इसमें आगे कहा गया है—

"Forcibly occupied all First Class Compartments. Train delayed over one hour. Conductor Guard threaten intimidated. But Police and station staff refused any assistance

"At Mathura Conductor Guard's telegram to railway authorities refused by station telegraph office.

"At various wayside stations police force present but had instructions not repeat not to touch members of the students party all without tickets.

"At Ratlam the whole party entrained defiantly walked out waving

flags shouting slogans and entrained for Indore. No ticket checker dared ask any questions.

"Sending copies to other members."

अध्यक्ष महोदय, मंत्री महोदय ने उन गाड़ियों के बारे में बतलाया जो गाड़ियाँ विशेष थीं लेकिन आप सब जानते हैं कि अन्य दलों को ऐसे प्रदर्शन आयोजित करने के लिए विशेष गाड़ियाँ नहीं दी जाती, यह मुविषा केवल यूथ-कांग्रेस की रैली को दी गई। बंगला देश के अवसर पर हम ने भी दिल्ली में एक बड़ी भारी रैली की थी, लाखों लोग उसमें इकट्ठे हुए थे, लेकिन हमें विशेष गाड़ियाँ नहीं दी गईं। मैं जानना चाहता हूँ कि इन के प्रतिस्वित अन्य गाड़ियों में जो विशेष गाड़ियाँ नहीं थी, लाखों लोग किना टिकट चले हैं क्या इनके बारे में भी कोई जानकारी गृह मंत्री जी के पास है ?

तीसरा सवाल—इस गोली कांड के बारे में यूथ कांग्रेस की बम्बई शाखा ने यह आरोप लगाया है कि पुलिस ने रेल के डिब्बों में घुस कर गोली चलाई और जो व्यक्ति मारे गये वे डिब्बों के भीतर मारे गये। क्या मंत्री महोदय ने इस के बारे में तथ्य एकत्र किए हैं ? पुलिस की गोली से जब कोई मारा जाय—यह तो सब के लिए दुख की बात है, लेकिन जिन्होंने गुजरात की पुलिस के अन्दर चलाने का शोक पैदा कर दिया है आज वे स्वयं गोली चलाने की निन्दा कर रहे हैं—इस सदन में खड़े होकर। मैं जानना चाहता हूँ—एक प्रदर्शनकारी की मौत हो गई और दूसरा गोली से घायल हो गया—क्या इसका अर्थ यह नहीं है कि प्रदर्शनकारी आक्रमण कर रहे थे ? अगर होकर लडाई में शामिल थे और हौकरो की मदद के लिए जनता आ गई तो भी गोली चली प्रदर्शनकारियों पर। कही ऐसा तो नहीं है कि गुजरात की पुलिस में भी कोई इन्फिल्ट्रेशन हो गया है, गुजरात के पुलिस वाले भी कांग्रेस वालों को निशाना बना बना कर मारने लगे।

[श्री सरल बिहारी बाबूबाबू]

अध्यक्ष महोदय, मैं जानना चाहता हूँ कि मामले की मैजिस्ट्रेट्स एन्क्वायरी क्यों की गई जबकि मैजिस्ट्रेट्स एन्क्वायरी क्यों नहीं की गई? डिस्ट्रिक्ट मैजिस्ट्रेट बहा स्टेशन पर मौजूद थे, गोली चली तो उन के आदेश से चली तो उन के नीचे काम करने वाला मैजिस्ट्रेट कैसे जाच कर सकता है? जो मैजिस्ट्रेट गोली चलाने के लिए जिम्मेवार है उस के साथी को जाच का काम सोपने से तथ्य कैसे सामने आ सकते हैं?

अध्यक्ष महोदय, एक बात सुन कर आप को दुःख होगा—इस गोली काण्ड में जिसकी मृत्यु हुई है, उस के परिवार को गुजरात के गवर्नर ने 5 हजार रुपये दिए हैं। मुझे रुपये देने के बारे में कोई शिकायत नहीं है—लेकिन मैं जानना चाहता हूँ कि गुजरात में रनमलपुर में दो हरिजन मारे गये, उन की हत्या कर दी गई, उन्हें देने के लिए राज्यपाल के पास केवल एक हजार रुपया था। क्या इसमें भी कांग्रेसी और गैर-कांग्रेसी का भेद किया जायेगा। जो उपद्रव करते हुए पुलिस गोली से मारे गये उन के परिवार को 5 हजार रुपया दिया गया लेकिन जो अत्याचारों से पीड़ित हरिजन थे उन के परिवार के लिए वे केवल एक हजार रुपया दे सके।

SHRI VAYALAR RAVI: The same Governor imposed punitive punishment on the whole village.

श्री सरल बिहारी बाबूबाबू : अध्यक्ष जी, हरिजनों के लिए इनके पास 5 हजार रुपया नहीं है। क्या इस सरकार में जान की कीमत भी अलग-अलग है?

गृह मंत्री जी ने ठीक कहा है—कि इन में सब कांग्रेस वाले नहीं थे, मेरी भी यही जानकारी है। जब दो दिन बहा रंली हो रही थी और लोग यहाँ चले आये थे तो कानपुर में अपराध बिलकुल बन्द हो गए थे—यह कानपुर के जिला अफसरों ने पत्रकारों को बताया है

कि दो दिन में अपराध बिलकुल कम हो गए हैं। जिला अफसरों ने यह नहीं कहा कि अपराध करने वाले दिल्ली चले गए हैं, लेकिन दिल्ली में रंली का होना—और कानपुर में अपराधों का न होना अगर इन दोनों को जोड़ दिया जाय तो यह कौन सा नक्सा बेष करता है?

अध्यक्ष महोदय, श्री बीजित जी सिर्फ गृह मंत्री ही नहीं हैं, बल्कि सत्ताकूट दल के वरिष्ठ नेता भी हैं—मैं उन से पूछना चाहता हूँ—आज जब देश सकट में है, हर तरह का काम करने की बात हो रही है तो इस रंली का उपयोग क्या था, यह रंली किन उद्देश्यों को पूरा करने के लिए की गयी थी। प्रधान मंत्री जी इस समय बहा होती, तो उन को पता चलता कि और बाजारी और मुनाफाखोरी को रोकने के लिए दिल्ली में जो भीड़ इकट्ठी की गई थी उसमें कैसे-कैसे हीरे, मोती और जवाहर आये थे।

श्री उषा शंकर बीजित सबसे पहला सवाल माननीय सदस्य ने यह किया है कि 8 अगस्त को कुछ घटनाएँ हुई बताई जाती हैं, जब आपके पास उनकी सूचना भी तो आपने उस पर ध्यान देकर तैयारी क्यों नहीं की। जहाँ तक हमारा सवाल है, हमारे गृह मंत्रालय का सवाल है, हमारे पास पहले दिन जब वहा से ट्रेन आई तो रास्ते में कोई घटना हुई इस तरह की कोई सूचना नहीं आई। हमको कल सबसे पहले राज्य सभा की सदस्य श्रीमती सुशीला आदिबेकर ने बताया कि उनको दो महिलाओं ने बम्बई से टेली-फोन करके बताया है कि इस तरह से हुआ था। लेकिन हमारे पास उसकी कोई सूचना नहीं थी वरना वास्तव में कैबल यही नहीं कि हम उस पर ध्यान देंगे, बल्कि उसका प्रबन्ध भी हो सकता था और यह घटना ही नहीं होती। लेकिन जिसकी हमारे पास कोई सूचना नहीं है उसके बारे में पहले से तैयारी की बात नहीं कर सकते हैं।

श्री अटल बिहारी वाजपेयी : रेल संसा-
 नय के बांध सूचना होगी ।

श्री उमा शंकर बिल्लित : उसका मुझे
 पता नहीं है । हमारे पास तो रात को खबर
 आई और उसके बाद बराबर चीफ सेक्रेटरी
 से, पुलिस से सम्पर्क स्थापित किया, टेलीफोन
 किए और आज सुबह यहाँ आने के । बंटा
 पहले तक टेलीफोन किया । आप ऐसा
 समझते हैं जैसे कोई बहुत समय बीत गया
 हो, और हम समाचार इकट्ठा नहीं
 कर पाये, यह हमारे साथ अन्याय है । आपने
 श्रीमन्, कल कार्लिंग अटेंशन स्वीकार
 किया, परसों रात को घटना हुई । जब आप
 ने आज्ञा दी तो जितने भी समाचार और
 सूचनाये हम ला सके वह लाकर पेश
 कर दी । इतने समय में और अधिक मुख्य
 समाचार तथ्य के रूप में रख सकते यह
 सम्भव नहीं था, लेकिन आप हमें बतायें जो
 कमी हो वह आगे रख सकेंगे ।

जहाँ तक प्रेस का सम्बन्ध है, मैंने कहा
 है, उनको आपत्ति हो तो मैं नहीं जानता
 लेकिन कोई भी सज्जनपुरुष, कोई भी
 अनुभवशील व्यक्ति यह मानकर नहीं चलेगा
 कि जो भी अखबार में निकलता है सब ठीक
 होता है । कम से कम मुझे अपने बारे में बहुत
 सी बातों का पता है और वाजपेयी जी को
 भी पता होगा । यदि अफसर अपना बयान
 निकाल दें तो हम उसको मान लेंगे चाहे जिस
 अखबार में भी वह निकले लेकिन अखबार
 वाले जो लिखते हैं अफसरों से मिलकर, कहीं
 न कहीं से पूछ कर लिखते हैं, परन्तु उसको
 किस तरह से लिखते हैं, कौन चीज आगे
 कीम चीज पीछे, किसको हाईलाइट करना
 है, किसको बचाना है—यह पक्षों की अपनी
 कला है जिसमें साक्षरता भी होती है और
 पत्रकारिता भी होती है । चूंकि पक्षों में कुछ
 प्रतीकित हुआ है इसलिए उसको हम मान लें,
 तो भी आगे के लिए सकार नहीं है । कोई

समाचार ऐसा प्रकाशित हो जिसमें गम्भीर
 आलोचना या आरोप लगाये गए हों तो उसके
 बारे में जो हमारे सामने हैं उनके जरिये से,
 हम सत्य का पता लगायेंगे और सत्य होगा
 तो स्वीकार करेंगे । अभी जांच नहीं हुई
 है । रात तक लोगों को दीया गया था, जो
 अस्पताल में कुछ लोग में उनके पास जाकर
 पूछा गया । मेरा निवेदन है कि चूंकि
 अफसर के नाम से समाचार दिया है इस
 लिए हम उसका जवाब दें—यह उचित
 नहीं है ।

दूसरी बात उन्होंने कही कि तथ्यों को
 छिपाया गया और उसके समर्थन में एक
 तार पढ़ कर सुनाया । जिन्होंने तार भेजा
 है उनको जरूरी कुछ जांचकारी होगी ।

श्री अटल बिहारी वाजपेयी : वे खुद
 मौजूद थे गाड़ी में ।

श्री उमा शंकर बिल्लित : किसी भी
 मामले में केवल एक ही वर्सन नहीं होता है ।
 कुछ प्रकृति का ऐसा नियम है, आप कहे
 तो कह दें कि भगवान का नियम है कि
 अगर पांच आदमी किसी एक घटना को
 देखेंगे तो उसको एक तरह से ही नहीं
 कहेंगे । (अवबधान) मेरा तो यही अनुभव
 है । आप तो नेता है, आप घटना के बारे में
 बयान दें तो उसमें मैं अन्तर दिखा दूंगा ।
 (अवबधान) इसलिए मेरा मत है कि जबतक
 हम अपने साधनों से, जिनके ऊपर हम निर्भर
 करते हैं, उसकी पुष्टि न करा लें [हमनिश्चय] ।
 पूर्वक कुछ नहीं कह सकेंगे । और न हमारे
 लिए कहना सम्भव ही होगा कि सब कहा
 या झूठ कहा है । यह बात जरूर है कि
 कोई जिम्मेदार आदमी कुछ कहेगा तो उसमें
 कुछ न कुछ तथ्य होगा लेकिन हम जांच करने
 के बन्ध ही कह सकते हैं कितना तथ्य है ।

आप ने कहा कि डिब्बे में बसकर बीसी
 बलाई गई लेकिन हमारे पास जो बयान

1. श्री उमा शंकर बिश्मिल

प्रश्न हैं उससे कहीं यह निष्कर्ष नहीं है कि हम ने कहा भी कि कलकत्ते में जो कुछ बिकला हो उसको पक लो। प्रश्न सुबह हमने कहा, कम तो माफूम नहीं था। हम नहीं कहा सकते लेकिन प्रश्न किता हो सो वह प्रत्यक्ष बिन्दनीय कार्य है। किसी पुलिस बसे के किये होना तो वह बच कर नहीं जा पायेगा—वह चाहे काफ़ेस बाको पर करे या बूसरो पर करे। हमने कभी भी पुलिस की ज्यादती को नहीं छिपाया है और कभी ऐसा करने भी नहीं कि वह कोई ऐसी गलती करे और हम उसको छोड़ दें।

11. श्री प्रदल बिहारी बाजपेयी : गया में छिपाया।

श्री उमा शंकर बिश्मिल : गया में—मुझे उत्तर नहीं देना चाहिए—लेकिन मैंने कहा था कि 8 मृत्यु हुई है लेकिन किसी ने कहा 17 किसी ने 100 और किसी ने 200। मैंने बार-बार कहा कि माननीय सदस्य मुझे लिख-कर बताये। एक माननीय सदस्य जिनका नाम मैं नहीं जानूँ, एक युवक नेता ने मुझ से कहा पटना में, उस युवक से गोपनीय रीति से जानना चाहते थे और आप्रह किया कि एक मृत्यु भी अधिक हुई हो, 8 के बजाय 9 हुई हो, तो बता दें उस युवक ने कहा, मैं कैसे बता दूँ, मेरी जानकारी 8 की ही है। इस प्रकार, मैंने जो मुख्य बटनर कही थी उनको अभी तक किसी से काटा नहीं है।

श्री प्रदल बिहारी बाजपेयी : 8 की तादाद कम है ?

श्री उमा शंकर बिश्मिल : 100 और 17 से तो कम है। (अपवादन)

दूसरे इन्होंने कहा कि डी० एम० वहाँ मौजूद था जब यह फायरिंग हुई। वास्तव में वहाँ डी० एम० पहुँचे हैं 11.50 मिनट पर और रेल पहुँची थी 11.20 मिनट

पर 15-20 मिनट में सब बटनर हुई। उनके सामने यह बटना नहीं हुई। उन्होंने एस० डी० एम० को फायरिंग की जांच के लिये नियुक्त किया कि उसमें कोई अनौचित्य हुआ या नहीं। हमने सिर्फ यह कहा है कि दूसरी बटनायें एक जगह पर नहीं हुई हैं। वेस्टर्न रेलवे जिन जगहों से गई है वहाँ बटनायें हो सकती हैं। वहाँ पर जहाँ कहीं बटनायें हुई होंगी वहाँ के तथ्य जानने के लिये हम वहाँ के मुख्य मंत्रियों की अनुमति से वहाँ के शासन से या जो सम्बन्धित अधिकारी होंगे उनसे पता लगाकर यह करना चाहते हैं कि सी०बी० आई० देव ले तो तथ्य निकल आयेगा? वरना एक राज्य वाले दूसरे राज्य का पता नहीं लगा सकते हैं। इसीलिए हमने सी०बी० आई० की बात कहा है। आप कहते हैं कि जुडिशियल इन्क्वारी करे लेकिन मैं इस सदन में दो दफा अपना मत दे चुका हूँ और निवेदन कर चुका हूँ कि उस में लम्बा टाइम लगता है, साल दो साल भी लग जाते हैं तब तक परिस्थिति बदल जाती है याद भी नहीं रहता और मुकदमें भी नहीं चल सकते हैं। हमारी दिलचस्पी इस बात में है कि जिन्होंने गलती की है उनका पता लगाकर उन पर मुकदमा चलाया जाये अगर दोषी हो तो सजा दी जाये।

श्री प्रदल बिहारी बाजपेयी : मैंने कहा था कि जिनकी मृत्यु हो गई उन्हें 5 हजार रुपये दिये गए हैं लेकिन जो हरिजन मर गए उन्हें एक-एक हजार दिया गया—यह आपकी नीति है।

श्री उमा शंकर बिश्मिल : मैं इसका पता जमाकांत इन्होंने इसमें प्रश्न नहीं करना चाहिये। राज्य सरकार-अलग अपने नियम रखते हैं लेकिन एक राज्य के दो प्रकार के निवास नहीं होने चाहिये—एकाने में शरीकार करता हूँ। श्री बाजपेयी कहा है उसकी मैं जान

कहना और गवर्नर महोदय से खुद बात
 कहना। गवर्नर महोदय ने मुझ से बात कहा
 थी कि उनको दो मल्लुओं की सुचना मिली
 है इसलिए उन्होंने कहा कि मैं इसको एना-
 लिस करना चाहता हूँ तो मैंने कहा आपको
 निश्चय हो तो अवश्य करिये। मुझे परम्परा
 का स्मरण नहीं था। इसके लिये मैं अवश्य बात
 कहना और मैं चाहता हूँ इस विषय में दो
 प्रकार के नियम न हों।

SHRI VAYALAR RAVI: Sir, there
 were reports that tea was sold at
 Re. 1.

MR SPEAKER: This has taken
 * double the time. I am not going to
 tolerate it. Please sit down.

13.35 hrs.

COMMITTEE ON PRIVATE MEM- BERS' BILLS AND RESOLUTIONS.

FORTY-FOURTH REPORT

SHRI G. G. SWELL (Autonomous
 Districts): I beg to present the Forty-
 Fourth Report of the Committee on
 Private Members' Bills and Resolu-
 tions.

13.36 hrs.

STATEMENT RE: AGREEMENT ON THE DELIMITATION OF CONTI- NENTAL SHELF BOUNDARY BET- WEEN INDIA AND INDONESIA.

THE MINISTER OF EXTERNAL
 AFFAIRS (SHRI SWARAN SINGH):
 An Agreement on the delimitation of
 the continental shelf boundary be-
 tween India and Indonesia was signed
 at Jakarta on the 8th August, 1974,
 in course of my visit there in connec-
 tion with the fifth annual meeting of
 the Foreign Ministers of the two coun-
 tries.

A draft of the Agreement had been
 initialled in Delhi on the 7th February,
 1974, at the end of the talks between
 the Delegations of experts and official
 of the two countries.

The Agreement will come into force
 upon the exchange of Instruments of
 Ratification which will take place in
 Delhi shortly.

The Agreement constitutes an im-
 portant landmark in relations between
 India and Indonesia who have an un-
 broken history of peace and friend-
 ship from time immemorial. It
 characterises furthermore the earnest
 desire and resolve of the two countries
 not merely to avoid any possible dis-
 putes in the future at sea but to
 extend the area of cooperation be-
 tween them.

The boundary so far delineated ex-
 tends for 48 nautical miles, joining
 four points which are equidistant from
 the outermost island belonging to
 either country, and constitutes the
 true median line. The distance be-
 tween Great Nicobar (India) and
 Sumatra (Indonesia) is approximately
 90 nautical miles.

With the signing of the Agreement
 with Indonesia each side can now
 proceed with its plans for developing
 the seabed resources on its side of the
 boundary line. It has also been agreed
 that where any geological struc-
 ture or field of natural gas, petro-
 leum or other mineral stretches across
 the boundary line, the two sides shall
 exchange information and reach
 agreement on exploitation and equi-
 table sharing of benefits accruing from
 it.

This Agreement will contribute to-
 wards bringing India and Indonesia
 still closer together and towards the
 maintenance and promotion of the
 traditional ties of amity, friendship
 and cooperation between the two
 countries.

With your permission, Sir, I lay a
 copy of the Agreement on the Table
 of the House. A copy of the map
 which forms an annexure to the
 Agreement has also been placed in the
 Library. [Placed in Library. See No.
 LT-8188/74].